

List of Papers in Original Application No.

CR. 25/92 W.C.A 122/92

Sl. No. of Papers.	Date of Papers Or Date of Filing.	Description of Papers.
		Part <u>1</u> I
	9-7-92	Original Judgement
		O.A. & Material Papers.
		Counter
		Reply Counter

PART - I.

PART - II.

PART - III
Destroyed.

23/3/99.

Central Administrative Tribunal

HYDERABAD BENCH

OA No./TA No. CP. No. 25/92 in OA No. 122/1992.

R. L. Narasimha Rao

Applicant(s)

versus

S. Krishn Rao, So. Enqdt. Fly Mail Service, Division, Respondent(s) Vijayawada & another

Date	Office Note	Orders
19-6-92		<p>Mr. D. Linga Rao, for the applicant and Mr. N. Bhaskara Rao, for the respondents are present.</p> <p>As the pleadings in the main case (OA. 122/92) are complete and both parties are agreed that the OA may be finally heard and disposed of. We direct the OA may be listed for final hearing on 2-7-92. CP. 25/92 may also be listed on that date for orders.</p> <p style="text-align: right;">T. C. M.P. (Clerk) (HCSR) (HCSR) 91(5) 91(4)</p>
2-7-92		<p>In the docket order dated 19-6-92 in the CP the Bench had ordered that "as the pleadings in the case are complete [] OA may be finally heard and disposed of. The Bench directed that the OA may be listed for final hearing on 2-7-92 and also directed that the CP may also be listed for orders on that date". When the case was called today there was no representation from the applicant side. Hence list this OA for dismissal on 9-7-92. CP. 25/92 may also be listed for rejection on the same date.</p> <p style="text-align: right;">T. C. M.P. (HCSR) (HCSR) (P.T.O.) 91(5) 91(4)</p>

Two defective

RECORDED & CUSTODIAL INDEXED
HOTEL HAZARIAH
CP 25/92 in OA 122/92

Page-2 (1)

Date	Office Note	Orders
9.7.92		<p>(Orders as per the Hon'ble Shri R.Bala-subramanian, Member (Admn.).</p> <p>In view of the orders passed in the OA 122/92, the contempt petition No. 25/92 is dismissed with no order as to costs.</p> <p>(Dictated in the open Court).</p> <p><u>23</u> T - C. n. P.</p> <p>HRBS M(A) HTCSR M(J)</p>



THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

C.P.NO.25 of 1992 in O.A.NO.122 of 1992.

Between

Dated: 9.7.92.

R. D. Narasimha Rao.

Applicant,

Ages

1. Sri. S.Krishna Rao, Senior Superintendent, Rail Mail Service,
Y. Division, Vijayawada.
2. Sri. S.Brahmanandam, Post Master General, Vijayawada Region,
A.P. Circle, Vijayawada.

(The 3rd respondent is not necessary to this contempt petition)

100

Respondents.

Counsel for the Applicant

• Sri. B. Linga Rao.

Counsel for the Respondents

Sri. N. Bhaskar Rao, Addl. CAGC.

CORAM:

Hon'ble Mr. R.Balasubramanian, Administrative Member
Hon'ble Mr. T.Chandra Sekhar Reddy, Judicial Member.

(Orders as per the Hon'ble Mr. A.Balasubramanian, Administrative Member)

In view of the orders passed in the O.A. No.122/92, the contempt petition No.25/92 is dismissed with no order as to costs.

54/-
Deputy Registrar (Judl.)

CERTIFIED TO BE TRUE COPY

Date _____

Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad.

Copy to -

1. Sri. S.Krishna Rao, Senior Superintendent, Railway Mail Service, Y.Division, Vijayawada.
2. Sri. S.Brahmanadham, Post Master General, Vijayawada Region, A.P. Circle, Vijayawada.
3. One copy to Sri. D.Linga Rao, advocate, CAT, Hyd.
4. One copy to Sri. N.Shaskara Rao, Addl. CGSC, CAT, Hyd.
5. One spare copy.

830/-

(B) $\text{Sc}^{2+}\text{O}^{2+}\text{O}^{2-}$



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

C.P.NO.25 of 1992 in C.A.NO.122 of 1992.

Between

Dated: 9.7.92.

R.L.Narasimha Rao,

Applicant.

八

And

1. Sri. S.Krishna Rao, Senior Superintendent, Rail Mail Service, Y. Division, Vijayawada.
2. Sri. S.Brahmanandam, Post Master General, Vijayawada Region, A.P. Circle, Vijayawada.

(The 3rd respondent is not necessary to this contempt petition)

... **Respondents-**

Counsel for the Applicant

Sri. B. Linga Rao.

Counsel for the Respondents

SEI. B. Bingsa Rao.

COPAMA

Hon'ble Mr. R.Balasubramanian, Administrative Member
Hon'ble Mr. T.Chandra Sekhar Reddy, Judicial Member.

(Orders as per the Hon'ble Mr. R.Balasubramanian, Administrative Member)

In view of the orders passed in the C.A. No.122/92, the contempt petition No.25/92 is dismissed with no order as to costs.

Se/-
Deputy Registrar (Judl.)

CERTIFIED TO BE TRUE COPY

Date: _____

Court Officer

Central Administrative Tribunal

Administrative

Hyderabad

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5. One spare copy.

R. SWAN

7
CENTRAL ADMINISTRATIVE TRIBUNAL - HYDERABAD BENCH
C.R. 25/92
20

ORIGINAL APPLICATION NO. 122 OF 1992

TRANSFER APPLICATION NO. OLD WRIT PETN. NO.

CERTIFICATE -

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated: 9/17/92

Counter Signed:

Section Officer/Count Officer.

pvm

Signature of the
Dealing Assistant

See also CSI.C4.4.0 in CSCE 30 61.CM.4.0

Sept. 2, 1960 : bedso

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Die 3-D-Geobasisfläche ist der Bezugspunkt für alle weiteren georeferenzierten Daten.

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Comments for the proposed
boundary for the area affected

• HARCO

45 reg 26.00000

concerned with the order to do so to certain
persons, see Order No. 5815, dated
July 10, 1947, file in Bureau office and to which reference is made in the
order.

(18pt) Geometric Domains

- 63 900

— 112 —

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

C.P.NO.25 of 1992 in C.A.NO.122 of 1992. ✓

Between

Dated: 9.7.92.

R.L.Narasimha Rao.

...
And

Applicant.

1. Sri. S.Krishna Rao, Senior Superintendent, Rail Mail Service, Y. Division, Vijayawada.
2. Sri. S.Brahmanandam, Post Master General, Vijayawada Region, A.P. Circle, Vijayawada.

(The 3rd respondent is not necessary to this contempt petition)

... Respondents.

Counsel for the Applicant

: Sri.B.Linga Rao.

Counsel for the Respondents

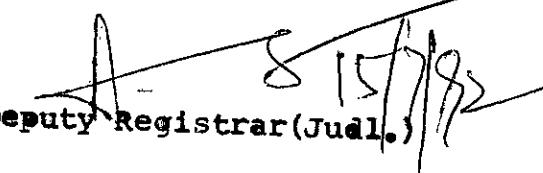
: Sri.N.Bhaskar Rao, Addl. CGSC.

CORAM:

Hon'ble Mr. R.Balasubramanian, Administrative Member
Hon'ble Mr. T.Chandra Sekhar Reddy, Judicial Member.

(Orders as per the Hon'ble Mr. R.Balasubramanian, Administrative Member)

In view of the orders passed in the C.A. No.122/92, the contempt petition No.25/92 is dismissed with no order as to costs.


Deputy Registrar (Judl.)

Copy to:-

1. Sri. S.Krishna Rao, Senior Superintendent, Railway Mail Service, Y.Division, Vijayawada.
2. Sri. S.Brahmanandam, Post Master General, Vijayawada Region, A.P. Circle, Vijayawada.
3. One copy to Sri. B.Linga Rao, advocate, CAT, Hyd.
4. One copy to Sri. N.Bhaskara Rao, Addl. CGSC, CAT, Hyd.
5. One spare copy.

Rsm/e


1992
8/7/92

① 50/ C.P. 25792
-7.
O.A. 122/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND,

Two drafts

THE HON'BLE MR.R.BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(J)

Dated: 9/7/ -1992

ORDER / JUDGMENT

R.A./C.A./M.A. No: 25792

in

O.A. No.

122/92

T.A. No.

(W.P. No.)

Admitted and interim directions issued

Allowed

Disposed of with directions

Dismissed

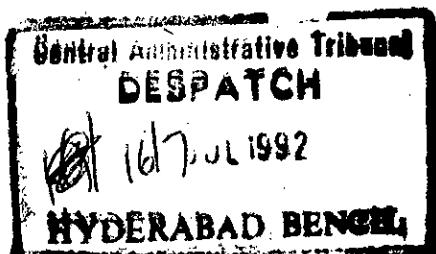
Dismissed as withdrawn

Dismissed for default.

M.A.Ordered/Rejected.

No order as to costs.

pvm.



List of Papers in Original Application No.

122/92

Sl. No. of Papers.	Date of Papers Or Date of Filing.	Description of Papers.
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Part I.

1-5-92

Original Judgement

O.A. & Material Papers.

Counter

Reply Counter

PART I, PART II,

PART III
Destroyed.

23/3/99

Date	Office Note	Orders
26.3.92		<p style="text-align: center;"><u>26.3.1992</u></p> <p>When this case was called, while Mr. D.Linga Rao, learned counsel for the applicant stated that a great hardship is felt by the applicant on the ground of his getting just Re.1/- per month, Mr. Naram Bhaskar Rao, appearing for the respondents stated that the recovery has not yet started and the recovery has not been ordered even from the salary for the month of March 1992 payable in April 1992. He also stated that the counter is ready and wanted one week time to argue. Hence, list this case for final hearing on 16.4.1992.</p> <p style="text-align: center;">(D)</p>
21-4-92		<p style="text-align: center;"><u>MA.445/92 OA.122/92</u></p> <p>None present for the applicant. Hence, list this MA.445/92 and OA.122/92 for directions on 1-5-1992.</p> <p style="text-align: center;">T - C. n f</p>
23.4.92	counter filed by Mr. Naram Bhaskara Rao, Addl. C.M.L.	<p style="text-align: center;">(HTCSR) M(J)</p>
5.6.92	Reply affidavit filed by Mr. D.Linga Rao, Addl.	<p style="text-align: center;">8.6.92</p> <p>Mr. T. Ravikumar for Mr. D.Linga Rao requests time till 10-6-92. Mr. N. Bhaskara Rao, for the respondents appears ready. Hence list this OA for final hearing on 10-6-92</p> <p style="text-align: center;">T - C. n f</p>

(H.R.B.S.)
9(A)

(HTCSR)
9(B) (P.T.O.)

OA. 122/92

①

Date	Office Note	Orders
10-6-92		<p>Mr. Ch. Jagannatha Rao for Mr. D. Linga Rao, for the Petitioner in CP. 25/92 and for the applicant in OA. 122/92 is present. Mr. N. Bhatkar Rao for the respondents in the CP and OA is present. At the request of Mr. Jagannatha Rao list this CP, for admission hearing on 19-6-92.</p> <p><i>HTCSR</i> (HTCSR) n(A) n(J)</p> <p><u>9-7-92</u></p> <p>O.A. disposed of with directions to the Respondents. No costs. Judgment vide separate sheets.</p> <p>HTBS (HTBS) n(A) n(J)</p>
9 7/92		

Central Administrative Tribunal

HYDERABAD BENCH

O.A. No. ~~122~~

122/1992

R. L. Naickerappa Rao, Applicant (s)

Versus

Sr. Subdt. P.M.S., Y. Division, Hyderabad 20th Respondent (s)

Date	Office Note	Orders
17-2-92		<p>Mr. D. Linga Rao, Advocate for the applicant and Mr. N. Bhaskara Rao, Advocate for the respondents are present. Heard both sides. As it ^{is} a fit matter for adjudication admit the OA. The respondents ^{may} file their reply opposing the OA within Six weeks with a copy to the Advocate for the applicant. The Advocate for the applicant may file his rejoinder if any within one week thereafter. List this OA for final hearing after the pleadings are completed.</p> <p>Mr. D. Linga Rao, Advocate for the applicant presses for an interim relief. List this OA on 24-2-92 for hearing on interim relief.</p> <p style="text-align: right;">T. C. M. f. (HCSR) m(j)</p>
24-2-92		<p>At the request of Mr. Jagannatha Rao on behalf of D. Linga Rao list this case for 26-2-92.</p> <p style="text-align: right;">N (HRS) m(A) (HCSR) m(J)</p>

17/3 6/4

(P.T.O.)

Oct 12/92

(2)

(2)

Date	Office Note	Orders
26-2-92		<p>Sri Narasimha Rao, learned counsel for the respondents requests for 10 days time for filing counter. Hence list the case on 10-3-92.</p> <p>(L) (RBS) (M) T.C.N.P. (TCR) M(J)</p>
10.3.92		<p>Mr. D. Linga Rao, Advocate for the applicant and Mr. N. Bhaskara Rao, Advocate for the respondents are present. Counter of the respondents is not yet filed. Mr. N. Bhaskara Rao seeks short time for filing counter of the respondents. In view of the urgency expressed by the counsel for the applicant list this OA for final hearing on 26.3.92. The respondent may file their reply before 24.3.92 with a copy to the Advocate for the applicant who may file his rejoinder if any within 2 days thereafter. We further make it clear that the matter will be heard and decided on 26.3.92 even for any reason counter of the respondents is not filed.</p> <p>Mr. D. Linga Rao presses for interim relief. As we have ordered the OA to be listed for final hearing on 26.3.92, we are not inclined to pass interim orders at this stage.</p> <p>(HRBS) (HTCSR) (M(A)) (M(J)) T.C.N.P. (TCR) M(J) --></p>

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

This O.A. has been filed by Mr. R.L.Narasimha Rao with a prayer that the impugned memo dated 30.1.1992 issued by the Senior Superintendent, Railway Mail Service, 'Y' Division, Vijayawada be declared illegal and pass such orders as the Tribunal deems fit. Counter is filed by the respondents opposing the OA.

2. We have heard Shri Kishtaiah for Mr. D.Linga Rao, counsel for the applicant and Mr. Naram Bhaskar Rao, Additional Standing Counsel for the respondents. We direct the respondents to recover the amount due to the Department, both by way of ~~capital and interest~~ ^{principal} and penal interest, over a longer period so that the applicant will have some amount for sustenance in these difficult days. After examining his present emoluments and the service left for him to go in the Department, we direct the respondents to effect ^a the total recovery of Rs.1300/- per month till ~~all~~ the principal and the penal interest thereon are realised by the Department. The amount of Rs.1300/- per month shall include both the components of principal and penal interest. If some amount is still left ~~the~~ the same shall be adjusted out of his retirement benefits in accordance with the rules. The OA is accordingly disposed of. No costs. (Dictated in the open Court).

CERTIFIED TO BE TRUE COPY
Date..... 16/7/92
Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.122 of 1992

DATE OF JUDGMENT: 9th July, 1992.

BETWEEN:

Mr. R.L.Narasimha Rao ..

Applicant

AND

1. The Senior Superintendent,
Railway Mail Service,
Vijayawada Region,
Vijayawada-1.

2. The Postmaster General,
Vijayawada Region,
A.P.Circle,
Vijayawada.

3. The Chief Postmaster General,
A.P., Hyderabad. ..

Respondents

COUNSEL FOR THE APPLICANT: Mr. D.Linga Rao

COUNSEL FOR THE RESPONDENTS: Mr. N.Bhaskar Rao, Addl. CGSC

CORAM:

Hon'ble Shri R.Balasubramanian, Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

contd....

: 3 :

Copy to:-

1. The Senior Superintendent, Railway Mail Service, Y.Division, Vijayawada-1.
2. The Post Master General, Vijayawada Region, A.P.Circle, Vijayawada.
3. The Chief Postmaster General, A.P. Hyderabad.
4. One copy to Sri. D.Linga Rao, advocate, 1-1-258/10/c/, Chikkedpally, Hyd.
5. One copy to Sri. N.Bhaskar Rao, Addl. CGSC, CAT, Hyd-bad.
6. One copy to Hon'ble Mr. T.Chandrasekhar Reddy, J.M.CAT, Hyd
7. One spare copy.

Rsm/-

(32)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

M.A.No.445/92

in

O.A.No.122/92

Date of Order: 1.5.1992

Between:

R.L.Narasimha Rao,

.. Applicant.

A N D

1. The Senior Superintendent,
Railway Mail Service,
Y.Division, Vijayawada-1.
2. The Postmaster General,
Vijayawada Region,
A.P.Circle,
Vijayawada.
3. The Chief Post Master
General, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.D.Linga Rao

Counsel for the Respondents

.. Mr.N.Bhaskar Rao

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)).

T - C. n

.. 2 ..

Mr. M. Ram Gopal Rao for Mr. D. Linga Rao,
Advocate for the applicant and Mr. N. Bhaskara Rao, Standing
Counsel for the respondents are present.

Mr. M. Ram Gopal Rao for Mr. D. Linga Rao moves
MA. 445/92 on behalf of the applicant in the OA to direct
the respondents to pay the salary of the applicant from
March, 1992 without deducting the penal interest. Heard
Mr. M. Ram Gopal Rao and Mr. N. Bhaskara Rao.

After hearing both sides, for the period
the salary is not paid to the applicant and for the
future period, we direct the respondents to make ^{Monthly} ~~the~~ payment
of Rs. 1,000 only towards the salary of the applicant from
out of the net amount of the salary that is payable to the
applicant to appropriate the balance of the amount ~~from~~ ^{and} the salary of the applicant towards house building loan for
principle and interest in accordance with law, until further
orders of this Tribunal. List this OA for final hearing on
5.6.92 as said pleadings are complete. MA. 445/92 is disposed
of with the said directions.

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 1st May, 1992

Dr. Registrar, Judl.

(Dictated in the Open Court)

1. The Senior Superintendent, Railway Mail Service,
Y. Division, Vijayawada-1
2. The postmaster General, Vijayawada Region, A.P. Circle, Vijayawada.
3. The Chief post Master General, Hyderabad.
4. One copy to Mr. D. Linga Rao .Counsel for Applicant C.A.T. Hyd
5. one copy to Mr. N. Bashkar Rao S.C.C.A.T. Hyd.
6. One Spare copy.

sd

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 1-5-1992.

ORDER / JUDGMENT

R.A./C.A./M.A. No. 4457/92

in

O.A. No.

122/92

T.A. No.

(W.P. No.)

Admitted and interim directions
issued

Disposed of with directions

Dismissed

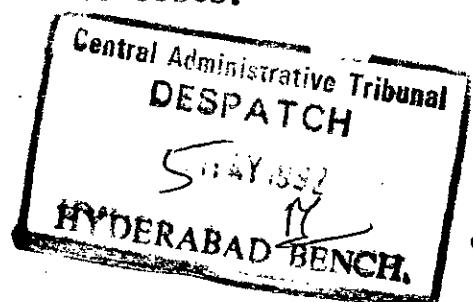
Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.



(36)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD.

O.A No. 122/92

Date of Decision: 9.7.92

Tx Ax No.

Mr. RL Narasimha Rao

Petitioner.

Mr. D. Linga Rao

Advocate for
the Petitioner(s)

Versus

The Sr. Superintendent, RMS, Vijayawada and
2 others

Respondent.

Mr. N. Bhaskar Rao

Advocate for
the Respondent
(s)

CORAM:

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

THE HON'BLE MR. T. Chandrasekhara Reddy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporters or not ?
3. whether their lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on Columns 1, 2, 4 (To be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

HRBS
M(A).

T. C. M
HTCSR
M(J)

34

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.122 of 1992

DATE OF JUDGMENT: 9th July, 1992.

BETWEEN:

Mr. R.L.Narasimha Rao ..

Applicant

AND

1. The Senior Superintendent, Railway Mail Service, Y Division, Vijayawada-1.

2. The Postmaster General, Vijayawada Region, A.P.Circle, Vijayawada.

3. The Chief Postmaster General, A.P., Hyderabad. ..

Respondents

COUNSEL FOR THE APPLICANT: Mr. D.Linga Rao

COUNSEL FOR THE RESPONDENTS: Mr. N.Bhaskar Rao, Addl. CGSC

CORAM:

Hon'ble Shri R.Balasubramanian, Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

contd....

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3. The Chief Postmaster General, A.P. Hyderabad.
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6. One copy to Hon'ble Mr. T.Chandrasekhar Reddy, J.M.CAT, Hyd.
7. One spare copy.

Rsm/-

SEARCHED
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SERIALIZED
FILED

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

88

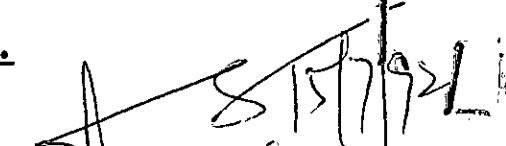
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R.Balasubramanian
(R.BALASUBRAMANIAN)
Member (Admn.)

T.Chandrasekhara
(T.CHANDRASEKHARA REDDY)
Member (Jud1.)

Dated: 9th July, 1992.


Dy. Registrar (Jud1.)

~~M. S. H. A. /
Two Chancery~~

~~O.A. 122/92~~

TYPED BY

COMPARED BY

CHECKED BY 3

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 9/7/1992

ORDER / JUDGMENT

R.A./C.A./M.A. No.

O.A. No.

122/92

T.A. No.

(W.P. No.)

Admitted and interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

